

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCHCP 116/2003 in.  
OA 3059/2002

New Delhi this the 12th day of August, 2003

Hon'ble Shri V.K.Majotra, Member (A)  
Hon'ble Shri Kuldip Singh, Member (J)C.V.K.Vij  
S/O Shri S.R.Vij  
R/O 143, L.I.G.i,  
Shakti Khand, Indira Puram,  
Ghaziabad.

..Petitioner

(By Advocate Shri M.K.Bhardwaj)

VERSUS

Union of India and Ors through

1. Shri C.S.Rao,  
Secretary,  
Ministry of Finance, Department of  
Revenue, North Block, New Delhi.
2. Shri M.K.Zutbi,  
The Chairman,  
Central Board of Excise and  
Customs, Ministry of Finance,  
New Delhi.
3. Shri Saurav Chawla,  
Secretary  
Central Board of Excise and  
Customs, Ministry of Finance,  
Department of Revenue, North  
Block, New Delhi.

..Respondents

(By Advocate Shri Madhav Panikkar,  
learned counsel through proxy counsel  
Shri S.K.Sinha )

O R D E R (ORAL)

(Hon'ble Shri V.K.Majotra, Member (A))

OA 3059/2002 was disposed of vide order dated 25.11.2002  
directing the respondents to consider the representations of  
the applicant by passing a reasoned and speaking order within  
a period of two months. Shri S.K.Sinha, proxy counsel of the  
respondents stated that they have passed Office order dated

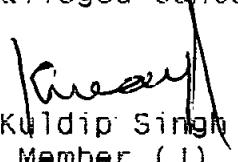
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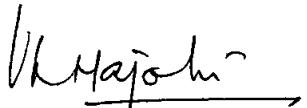
22.4.2003 granting ad hoc promotion to the applicant in the grade of STS (Grade V) in the scale of Rs.10,000-325-15,200/- notionally, w.e.f. 30.1.1994 i.e. the date of promotion of his immediate junior.

2. Learned counsel of the applicant stated that while the respondents were directed to dispose of representations of the applicant by passing a detailed and speaking order, the respondents have just passed order dated 22.4.2003 granting ad-hoc promotion to the applicant on notional basis from 30.1.1994. According to him, the respondents should have granted consequential benefits to the applicant and not granted merely notional ad-hoc promotion to the grade.

3. Obviously by order dated 22.4.2003 where the applicant has not been granted consequential benefits cannot be stated to be a detailed and speaking order. Prima facie such sketchy order without giving details and reasons is violative of FR 22(1). Learned proxy counsel of the respondents assured that respondents would be passing a detailed and speaking order within a period of two weeks from the date of communication of this order. Respondents are directed accordingly.

4. CP 116/2003 is disposed of. Notices issued to the alleged contemners are discharged.

  
(Kuldip Singh )  
Member (J)

  
( V.K. Majotra )  
Member (A)

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